

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.4427 OF 2017

[@ SPECIAL LEAVE PETITION (C) NO. 9229 OF 2017]

[@ SPECIAL LEAVE PETITION (C).....CC. NO. 5553/2017]

GOVT. OF NCT OF DELHI AND ANR.

APPELLANT (s)

VERSUS

ANOOP SINGH AND ORS.

RESPONDENT (s)

WITH

CIVIL APPEAL NO.4428 OF 2017

[@ SPECIAL LEAVE PETITION (C) NO. 9231 OF 2017]

[@ SPECIAL LEAVE PETITION (C).....CC. NO. 5727/2017]

GOVT. OF NCT OF DELHI AND ANR.

APPELLANT (s)

VERSUS

SUDHIR KUMAR AND ANR.

RESPONDENT (s)

J U D G M E N T

KURIAN, J.

Delay condoned.

2. Leave granted.

3. The issue, in principle, is covered against

the appellants by judgments in Civil Appeal No. 8477 of 2016 arising out of Special Leave Petition(C) No. 8467 of 2015 and Civil Appeal No. 5811 of 2015 arising out of Special Leave Petition (C) No. 21545 of 2015. The appeals filed by the requisitioning authority, namely the Delhi Development Authority, have already been dismissed by this Court.

4. These appeals are, accordingly, dismissed.

5. In the peculiar facts and circumstances of these cases, the appellants are given a period of one year to exercise their liberty granted under Section 24(2) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 for initiation of the acquisition proceedings afresh.

6. We make it clear that in case no fresh acquisition proceedings are initiated within the said period of one year from today by issuing a Notification under Section 11 of the Act, the appellants, if in possession, shall return the physical possession of the land to the owners.

7. Pending applications, if any, shall stand disposed of.

8. There shall be no order as to costs.

.....J.
[KURIAN JOSEPH]

.....J.
[R. BANUMATHI]

NEW DELHI;
MARCH 24, 2017.

SUPREME COURT OF INDIA



JUDGMENT